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SLP(C)No. 14608 OF 2002

ITEM No.56

Court No. 8

SECTION IVA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14608/2002

(From the judgement and order dated 24/06/2002 in SA 914/01  
of The HIGH COURT OF M.P AT JABALPUR)

PRATAP RAI TANWANI & ANR.

Petitioner (s)

VERSUS

UTTAM CHAND & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 18/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr.A.Sharan,Sr.Adv.  
Mr. Prakash Shrivastava,Adv.

For Respondent (s) Mr. S.S. Khanduja,Adv.

UPON hearing counsel the Court made the following  
O R D E R

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Leave granted. Printing dispensed with. Appeal shall be heard on the S.L.P. paper-book. Additional documents may be filed within eight weeks. Original record need not be requisitioned.

Interim order to continue, till the decision of the appeal.

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[Naresh Kumar]  
Court Master

[ VP Tyagi ]  
Court Master